

IN THE COURT OF JUDICIAL MAGISTRATE No. V, MADURAI

Present: Thiru.S.Muthuraman, B.L.,

Judicial Magistrate No.VI, Madurai(i/c)

Thursday 5th day of November 2020

Crmp.No.1044 /2020

Ananath,

S/o.Ramar

.... Petitioner/Accused

Vs

State rep. by Inspector of police,

Appanthirupathy Police Station,

Crime No.1321/2020

U/sec. 147, 143, 353 IPC, 3 TNPPDL Act

... Respondent/Complainant

For petitioner/accused: Tr.M.Periyakaruppan, Advocate

For Respondent/Complainant: Mrs.R.Thilagarani, Grade II Assistant Public Prosecutor

**05.11.2020**

**Order**

Records perused. The alleged offence are exclusively triable by sessions court. No specific grounds are pleaded or argued by the accused. At this stage this application is not maintainable. In the result, this application is dismissed.

Dictated by me to the Steno-typist and typed by her in computer directly and corrected and pronounced by me in open court on this 5th day of November 2020.

(Sd- S.Muthuraman)  
Judicial Magistrate No. V,(i/c)  
Madurai.